

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 411 of 2018

Sunil Kumar Singh

.... Petitioner

Versus

The State of Jharkhand & others

... Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. Prem Pujari Roy, Advocate

For the State

: Ms. Nikita Agrawal, A.C. to Sr.S.C. II

Order No. 05

Dated 09<sup>st</sup> September, 2021

Let this case be listed on 16.09.2021 under the heading 'for Orders' as it has been stated by Ms. Nikita Agrawal, learned A.C. to Sr.S.C. II that she shall apprise this Court on the next date as to what steps have been taken by the opposite parties to comply with the order dated 05.02.2018 passed in W.P.(S) No. 1115 of 2007 as the L.P.A. preferred by the State appears to have been dismissed on technicalities in the year 2019 itself.

List Accordingly.

(RONGON MUKHOPADHYAY,J.)